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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2275/1989

New Delhi, this 24th day of February, 1997

Hon'ble Dr. José P. Verghese, Vice-Chairman(J)
Hon'ble Shri S.P. Biswas, Member(A)

Shri Pradeep Kumar
163/6, Delhi Kishanganj, Delhi Applicant
(None present)

versus

Union of India, through

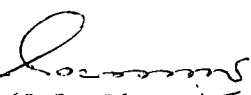
1. General Manager
Northern Railway
Baroda House, New Delhi
2. Estate Officer/Quartes
Northern Railway, DRM's office
New Delhi .. Respondents
(None present)

ORDER(oral)

Dr. Jose P. Verghese

This was a 1989 matter which came on regular board. None appears for the parties. It was pointed out to us that Shri Umesh Mishra, whose name appears in the cause list had expired. Notice was directly issued to the applicant, appearing in person, in the address given in the application itself. This was done because the matter with us relates to vacation of the quarter regarding the same quarter, which was the address given in the application itself.

2. Notice was issued in pursuance of order dated 8.1.97 and the matter was posted after notice. It is remarked in the file that the notice could not be served as "the applicant left without address". The matter was posted again giving a last opportunity to the applicant since no notice could be served on him in the address given in the application. We find no alternative except to dismiss the application. The OA is accordingly dismissed in default. No costs.


(S.P. Biswas)
Member(A)


(Dr. Jose P. Verghese)
Vice-Chairman(J)